

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH, AT CHENNAI

OA NO. 218 OF 2024 (S.Z.)

IN THE MATTER OF:

1. Dinesh Kalahalli, Karnataka.

...Applicant

-Vs-

1. Deputy Commissioner & District Magistrate,  
Koppal District and Ors.

... Respondents

**INDEX**

<b>S.No.</b>	<b>Date</b>	<b>Description</b>	<b>Pg.No.</b>
<b>1.</b>	<b>21.07.2025</b>	<b>MEMO</b>	<b>1</b>

**Certified that the above document are true copies of their respective original.**

**Dated at Chennai on this 21 day of July, 2025.**



**COUNSEL FOR 4TH RESPONDENT.**

1

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... Respondents

**MEMO FILED BY COUNSEL FOR THE 4TH RESPONDENT**

1. I am the counsel for the 4th Respondent in above mentioned matter.

The applicant has filed the above O.A. for the following relief :-

..."For the forgoing reasons it is prayed that this Hon'ble tribunal may be pleased to direct the 3rd respondent to shut down the 4th respondent's illegal resort, M/s. Hampi Whiskers Resort, situated in Narayanapet, Ayodaya, Bandiharlapur Post, Koppal Taluk, Koppal District, Karnataka and pass any appropriate order as deem fit and proper in the facts and circumstances of the case and thus render justice."...

2. The present memo is filed to place on record a subsequent proceeding which has a bearing on the above relief claimed by the applicant.

②

3. More particularly, The Tahsildar of Koppal has issued a show cause notice dated 21.01.2025 to the 4th respondent in compliance to the orders of the District Collector, to demolish the 4th Respondent resort.
4. The aforesaid notice was challenged by the 4th Respondent before the Honble High court of Karnataka Bench at Dharwad in Writ Petition. No. 100524 of 2025. The case came up for hearing on 27.01.2025 and the Hon'ble High Court was pleased to grant interim stay until the next date of hearing.
5. The authorities have initiated action for demolition of the property, which was the relief sought for in the above O.A., The same is now a subject matter of dispute in the above said pending Writ Petition No. 100524 of 2025.
6. It is thus respectfully prayed that this memo may kindly be taken on record in the above application and thus render justice.

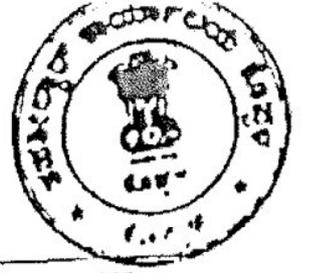
Dated at Chennai on this the 21th of July, 2025



COUNSEL FOR 4TH RESPONDENT

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

(ಕಂದಾಯ ಇಲಾಖೆ)



**ತಹಶೀಲ್ದಾರ ಕಾರ್ಯಾಲಯ ಕೊಪ್ಪಳ**

Office of the Tahsildar and Taluka Executive Magistrate, Kuppal.

ಸಂ/ಕಂ/ಕಂದಾಯ ಭೂಮಿ.161 2022-23

ದಿನಾಂಕ - 21-01-2025.

**ನೋಟಿಸ್**

ವಿಷಯ - ಕೊಪ್ಪಳ ತಾಲ್ಲೂಕಿನ ಹಿಟ್ಟಾಳ ಹೊಬಳಿಯ ನಾಯರಾಣಪೇಟೆ ಹಾಗೂ ರಾಜಾರಾಮಪೇಟೆ ಗ್ರಾಮದ ಸರಕಾರಿ ಜಮೀನು ಮತ್ತು ಹಳ್ಳದ / ನದಿಯಲ್ಲಿ ಅಕ್ರಮವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ:- ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು ಕೊಪ್ಪಳ ಇವರ ಪತ್ರ ಸಂ/ಕಂ/65/2022-23/ಕಂನಂ:115381 /2088. ದಿನಾಂಕ : 08-11-2024.

ಮೇಲ್ಕಾಣಿಸಿದ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1) ಪತ್ರದನ್ವಯ ಮಾನ್ಯ ಪ್ರಾದೇಶಿಕ ಆಯುಕ್ತರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಇವರ ಪತ್ರದಂತೆ ಮಾನ್ಯ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ RD/155/LGX/2013 ದಿನಾಂಕ: 19-08-2014. REMOVAL OF ENCROACHMENT ON GOVT LAND (DISTRICT LEVEL. TASK) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಅಧ್ಯಕ್ಷರಾಗಿರುವುದರಿಂದ ಹಾಗೂ ತಾವುಗಳು ಸದ್ಯನೂ ಇರುವುದರಿಂದ, ಸದರಿ ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಜಮೀನನ್ನು ನಿಯಮಾನುಸಾರವಾಗಿ ಒತ್ತುವರಿಯಿಂದ ತೆರವುಗೊಳಿಸುವ ಕುರಿತು ತಕ್ಷಣ ಕ್ರಮ ಕೈಗೊಂಡು ಸದರಿ ಜಮೀನನ್ನು ಅತೀಕ್ರಮಣ ಮಾಡಿರುವ ವ್ಯಕ್ತಿಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಂಡು ವಿವರವಾದ ಪರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ.

ಪ್ರಯುಕ್ತ ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು ಕೊಪ್ಪಳ ಇವರು ಆದೇಶದಂತೆ ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಕೊಪ್ಪಳ ಇವರ ಕಂದಾಯ ನಕ್ಷೆಯಲ್ಲಿ ತೋರಿಸಿದ ಒತ್ತುವರಿ ಕ್ಷೇತ್ರವನ್ನು ತೆರವುಗೊಳಿಸಲು ದಿನಾಂಕ : 28-01-2025 ರಂದು ನಿಗದಿಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರಿ ದಿನಾಂಕದಂದು ನೀವು ಹಾಜರಾಗಲು ಸೂಚಿಸಿದೆ. ನೀವು ಈ ಕಛೇರಿಯಿಂದ ನಿಗದಿಪಡಿಸಿದ ದಿನಾಂಕದೊಳಗಾಗಿ ಒತ್ತುವರಿ ಕ್ಷೇತ್ರವನ್ನು ತೆರವು ಮಾಡದೇ ಇದ್ದಲ್ಲಿ ನಿಗದಿಪಡಿಸಿದ ದಿನಾಂಕದಂದು ತೆರವು ಮಾಡುವ ಖರ್ಚು, ವೆಚ್ಚವನ್ನು ತಮ್ಮಿಂದ ಭರಿಸಲಾಗುವುದು ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸಿದೆ

ಸದರಿ ನೋಟಿಸ್‌ನ ಒಂದು ಪ್ರತಿಯನ್ನು ವಡೆದು ದ್ವಿಪ್ರತಿಯಲ್ಲಿ ದಿನಾಂಕಯುಕ್ತ ಸಹಿಯೊಂದಿಗೆ ಹಿಂತಿರುಗಿಸತಕ್ಕದ್ದು.

Signed by  
 Vilhal Chougala  
 ತಹಶೀಲ್ದಾರ ಕೊಪ್ಪಳ  
 Date: 22-01-2025 09:45:38

ಗೆ.

೧) ಶ್ರೀ ಡಿ ವಲ್ಲಭಚಂದ್ರ ತಂದೆ ಡಿ ವೆಂಕಟಪತಿರಾಜು ಸಾ// ನಾರಾಯಣಪೇಟೆ.

೨) ಶ್ರೀಮತಿ ವದ್ನಾವತಿ ಗಂಡ ಅಚ್ಯುತರಾಮರಾಜ ಸಾ// ನಾರಾಯಣಪೇಟೆ.

(ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಹಿಟ್ಟಾಳ ಇವರ ಮುಖಾಂತರ)

(L)

**TRANSLATION COPY**

Tahsildar Office Koppal

Office of the Tahsildar and Taluka Executive Magistrate, Koppal

161-2022-23

Dated :- 21-01-2025.

Notice

Subject - Regarding the illegal encroachment of government land and ditch/river at Nairanapet and Rajarampet villages of Hobli, Hitna, Koppal taluk.

Reference - Hon'ble Deputy Commissioner Koppal's letter No/Com/65/2022-23/Kannam 15/2088. Dated 08-11-2024.

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In relation to the above, reference (1) letter from the Hon'ble Regional Commissioner and the Hon'ble District Collector as per his letter Hon'ble Government Order No. RD/155/L.GX/2013 Dated: 19-08-2014, REMOVAL OF ENCROACHMENT ON GOVT LAND (DISTRICT LEVEL TASK) As the District Collector is the Chairman and they are present, the said unauthorized encroachment. To take immediate action to clear the land from encroachment as per rules and to take action against the persons encroaching on the said land and submit a detailed report.

According to the orders of the Deputy Sub-Divisional Officer Koppala, Assistant Director of Land Records, Koppala, the encroachment area shown in the revenue map will be cleared on 28-01-2025. So you are suggested to attend on the said date. In case you do not vacate the encroached area within the date fixed by this office, the cost of eviction on the fixed date shall be borne by them.

A copy of the said note should be obtained and returned with a dated signature in the island.

Signed by  
Vithal Chougala  
02:45:38

1): Shri D Vallabhchandra Father D Venkatapathiraju S//

2) Narayanapet, then Smt. Padmavathi Ganda Achyutaramaraja S//  
Narayanapet:

(Through Revenue Inspector Hitna)

5

WP NO. 100524/2025

**IN THE HIGH COURT OF KARNATAKA AT DHARWAD**

[SMT. PADMAVATI W/O ACHTHRAMARAJU VS. THE STATE OF KARNATAKA AND OTHERS]

27.01.2025

(VIDEO CONFERENCING / PHYSICAL HEARING)

CORAM: HON'BLE MR JUSTICE M.NAGAPRASANNA

**ORAL ORDER**

Heard the learned counsel Smt. Vidyavati M. Kotturshettar appearing for the petitioner.

The petitioner calls in question a notice which seeks to demolish the property of the petitioner on the score that it is in the encroachment of Government land. Notice is as vague as vagueness could be as it does not mention the name of the property nor any enquiry being conducted prior to the issuance of the notice seeking demolition of the property. Therefore, there shall be an interim order of stay, as prayed for, till the next date of hearing.

List this matter on 13.02.2025.

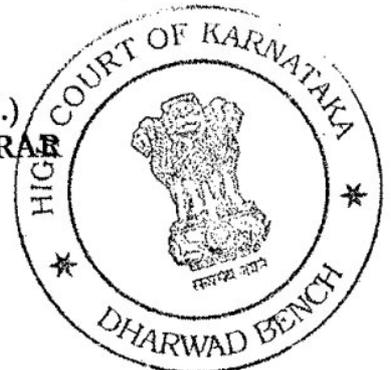
Sd/-  
Judge

//COPY//

(MEENAKSHI S.H.)  
ASSISTANT REGISTRAR

27/1/25

27/1/25



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH, AT CHENNAI

OA NO. 218 OF 2024 (S.Z.)

MEMO

COUNSEL FOR 4TH RESPONDENT  
S. SAI SATHYA JITH  
9789052084